

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 17/MP/2019

Subject : Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 *inter alia* seeking compensation on account of occurrence of Change in Law events relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : TANGEDCO and another

Date of Hearing : 7.2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Buddy Ranganadhan, Advocate, APNRL
Shri Deepak Khurana, Advocate, APNRL
Shri K. Manoraj, APNRL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking compensation for increase in expenditure/cost in generating and supplying electricity to the Respondents under the PPAs dated 18.12.2013 and 19.12.2013 due to various Change in Law events that occurred after the cut-off date i.e. 27.2.2013. Learned counsel requested the Commission to direct the Respondents to pay 90% of the compensation as claimed by the Petitioner and allowed by the Commission in other similar Petitions.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents on the Petition and on interim prayer.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately. The Respondents were directed to file their replies by 28.2.2019 with an advance to the Petitioner who may file its rejoinder, if any, by 19.3.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**